



2026:DHC:4338



\$~117

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% ***Date of Decision: 13.05.2026***

+ **CONT.CAS(C) 858/2026 and CM APPL.32328/2026**

VIJAY SEHGAL

.....Petitioner

Through: Mr. Satvik Tiparti, Ms. Jyoti Singh,
Advs.

versus

MUNICIPAL CORPORATION OF DELHI THROUGH MR

SANJEEV KUMAR ASSIT ENGINEER BLDGRespondent

Through: Mr. Manoj K. Sharma, Adv. for MCD
Mr. Vikash Chopra, Adv.

CORAM:

HON'BLE MR. JUSTICE SACHIN DATTA

SACHIN DATTA, J. (ORAL)

CM APPL.32327/2026 (Exemption)

1. Allowed, subject to all just exceptions.
2. The application stands disposed of.

CONT.CAS(C) 858/2026

3. The present petition has been filed by the petitioner alleging wilful disobedience/ non-compliance of the directions contained in the order dated 14.05.2025 passed by this Court in W.P.(C) 6385/2025. The operative directions therein are as under:-



2026:DHC:4338



8. Accordingly, it is directed that the petitioner shall approach the requisite Authority of the MCD with an application for de-sealing of the property. Along with the said application, the petitioner shall also file an undertaking that the petitioner shall demolish all the unauthorized construction existing in the property.

9. Further, the petitioner shall also file the requisite documents and complete all the formalities, as may be required by the MCD.

10. Upon the petitioner filing the application for de-sealing, the same be considered by the respondent/MCD, expeditiously, preferably, within a period of four weeks, from today.

11. Upon the petitioner fulfilling the requisite formalities, the MCD shall consider passing the requisite order for temporary de-sealing of the property,

in order for the petitioner to carry out the demolition of unauthorized construction existing in the property.

12. Accordingly, the petitioner shall carry out the demolition of the unauthorized construction within a period of four weeks, after the property is de-sealed temporarily, by the MCD. Thereafter, after the requisite demolition work has been carried out by the petitioner, the property shall be re-sealed. Thereafter, the MCD shall re-inspect the property in question.

13. In case, the MCD is satisfied, the property in question shall be de-sealed permanently, in accordance with the policy of the MCD and subject to the petitioner complying with all the requisites.

14. With the aforesaid directions, the present writ petition, along with the pending application, is accordingly disposed of.

4. At the outset, learned counsel for the Municipal Corporation of Delhi (MCD) who appears on advance notice, submits that the petitioner's application for de-sealing of the property is under consideration. He submits that the MCD is also required to verify and examine the sanctioned building plan in respect of the property in question and compare the same with the existing construction presently standing at the property.

5. He further submits that if no impediment is found upon conclusion of the aforesaid exercise currently being undertaken by the MCD, the petitioner's



2026:DHC:4338



application will be duly considered and an appropriate order shall be passed under intimation to the petitioner.

6. In the circumstances, no further orders are required to be passed in the present petition at this stage. The same is consequently disposed of along with pending application.

7. The MCD is directed to conclude the aforesaid exercise as expeditiously as possible.

8. If the petitioner is aggrieved with the outcome of the aforesaid exercise, he shall be at liberty to avail appropriate legal remedies.

MAY 13, 2026/uk

SACHIN DATTA, J